

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No.I

Service Tax Appeal No.70747 of 2018

(Arising out of Order-in-Appeal No.24-GBN-EXST-APP-17-18 dated 28/03/2018 passed by Commissioner (Appeals) Central Excise & GST, Ghaziabad)

M/s Chaudhary Theatres Pvt. Ltd.,
(19, G.T. Road, Ghaziabad)

...Appellant

VERSUS

Commissioner of Central Excise,
(Kamla Nehru Nahar, Ghaziabad-201002)

....Respondent

APPEARANCE:

Shri B.L. Narsimhan, Advocate for the Appellant

Shri Amit Bhardwaj, Authorised Representative for the Respondent

**CORAM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO-70215 / 2021

DATE OF HEARING : September 22, 2021

DATE OF DECISION : September 22, 2021

JUSTICE DILIP GUPTA:

A certificate in form-IV has been issued under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The dispute, therefore, does not survive.

2. The appeal is, accordingly dismissed.

(Dictated and pronounced in open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
Member (Technical)**